S.No.	The name of the Applicant	Excess Area (in Sq. Mts)
33.	M/s. Midas Consumer Products (P) Ltd.	889.61
34.	M/s. Surinder Singh Satara & Co. (p) l	852.61
35.	M/s. Kamal Investment Co. (P) Ltd.	1470.41
36.	M/s. Consolidated Leathers (P) Ltd.	852.61
37.	M/s. Rathi Oxygen Ltd.	1476.5
38.	M/s. Pitamber Steel (P) Ltd.	154.33
39.	Sh. Daljet Singh Sawhney	852.61
40.	Sh. Arun Kumar Rathi.	1227.47
41.	Sh. Goverdhan Kapoor	696.43
42.	Sh. Kamlesh Rathi	1429.91
43.	M/s Runwell India (P) Ltd.	647.50
44.	Sh. Jasdev Sigh	486 30
45.	M/s. K.b. Industries.	444.60

Reservation for SCs/STs in Private Sector

8409. SHRI BHERU LAL MEENA: KUMARI PUSHPA DEVI SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the reservation to Scheduled Castes and Scheduled Tribes is also applicable for Private Sectors; and

(b) if so, the directions issued to the private sectors by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No, sir.

(b) Does not arise.

[*English*]

Funds For Capital Purposes of Public Sector Undertakings

8410. DR. ASIM BALA: Will the PRIME MINISTER be pleased to state:—

(a) whether the funds provided for capital purpoese can be deveted for meeting the cash losses of public sector undertakings;